

**IN THE NATIONAL COMPANY LAW TRIBUNAL
"CHANDIGARH BENCH, CHANDIGARH"**

CP No.167/Chd/Hry/2017

**Under Section 621A of
Companies Act, 1956/
Section 441 of the
Companies Act, 2013.**

In the matter of:

A2Z Infra Engineering Limited
(Formerly known as A2Z Maintenance
& Engineering Services Ltd.)
O-116 1st Floor, DLF Shopping Mall,
Arjun Marg, DLF Phase-1, Gurgaon-122002, Haryana ...Petitioner/Applicant No.1

And

Amit Mittal(Managing Director)
TG-2B/4 Garden Estate Mehrauli
Gurgaon Road, Gurgaon-122002, Haryana ...Petitioner/Applicant No.2

Order delivered on: 30.08.2017

Coram: Hon'ble Justice Mr. R.P. Nagrath, Member(Judicial)

For the petitioner: 1. Mr. Pankaj Jain, Advocate for petitioners
2. Dr.Raj Singh, Registrar of Companies, Punjab & Chandigarh
and Himachal Pradesh on behalf of ROC, NCT of Delhi and
Haryana.

Order (Oral)

The learned counsel for the petitioners seeks to withdraw the instant
petition with liberty to file fresh petition by the person who is said to have defaulted.
The petition is permitted to be withdrawn with liberty aforesaid.



(Justice R.P.Nagrath)
Member(Judicial)

✓ August 30, 2017.
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